CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

C.C.P. NO. 82/2000

Shilesh Singh, aged about 29 years, S/o. Veer Singh Thakur, Working as Information Assistant, Govt. of India, Tourist Office, Khajurao, M.P.

Applicant

Versus

- Shri R.P. Chopra, Regional Director, Govt. of India, Tourist Office, 123, M.K. Road, Mumbai - 420 020.
- Shri M.V. Babu, Manager, Govt. of India, Tourist Office, Khajurao, M.P.

Responden

Counsel:

Shri Bhagwan Singh Jr. to Shri Rohit Arya for the application Shri S.A. Dharmadhikari for the respondents.

Coram :

Hon'ble Shri Justice N.N. Singh - Vice Chairman. Hon'ble Shri R.K. Upadhyaya - Member (A).

ORDER (Oral) (Passed on this the 23rd day of October 2002)

This contempt petition has been filed alleging that the order of the Tribunal dated 31/10/2000 in O.A. No. 942/2000 has not been complied by the respondents/contempor

2. In the reply filed on behalf of the respondent No. 2 it has been stated that all posts of Information Assistants in Government of India, Tourist Offices are filled in on regular basis through Staff Selection Commission. Pending recruitment of regular staff through the Staff Selection Commission vacant posts are filled in on adhoc basis through candidates from the local employment exchange. When regular candidates are made available through the Staff Selection Commission the service of the adhoc appointees are dispensed

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with. The applicant was continued as Information Assistant and his last continuation order dated 06/10/2000 (Annexure A/1) in O.A. No. 942/2000 was issued stating that the applicant's service were being further extended till a regular Information Assistant joined duty, and any how not for more than one month. The respondents/contemnor have further stated that the interim order of this Tribunal was passed on 31/10/2000, whereas the services of the applicant was terminated on 24/10/2000 itself, as regular incumbent Shri Ishram Alam regular Information Assistant recruited through the Staff Selection Commission had joined duty with effect from 27/10/2000. Therefore there was no question of any violation of the direction of this Tribunal passed on 31/10/2000 in O.A. No. 942/2000.

After hearing the learned counsel of both the parties and after perusal of the material available on record, we are of the opinion that no case of contempt has therefore been made out_/ the proceedings initiated for contempt are dropped and notices issued are discharged.

(R.K. UPADHYAYA) MEMBER (A) (N.N. SINGH)

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